



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H98915 /C-6/Gen-658 /Appeal no. 06/2022 (I.A. No. 29/2022) /2023 Dated 7-8-23

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

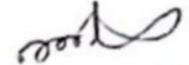
Sub: Regarding submission of Joint Committee Report in compliance of the order dated 03.04.2023 in Appeal no. 06/2022 (I.A. No. 29/2022), In the matter of Prabhakar Rai & Ors. Vs. Union of India & Ors.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 03.04.2023 in Appeal no. 06/2022 (I.A. No. 29/2022), In the matter of Prabhakar Rai & Ors. Vs. Union of India & Ors., The Joint Committee Report is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above



(R.K. Singh)

Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.



Chief Environment Officer
(Circle-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Joint Inspection Report of M/s J.K.N. Purvanchal CBWTF Works
in the matter of
Prabhakar Rai & Ors. Vs Union of India and Ors.
In Appeal no. 06/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 03 April 2023 in the matter of **Prabhakar Rai & Ors. Vs Union of India and Ors.** (Appeal No. 06 /2022 (I.A. No. 29/2022)) to carry out rapid Environment Impact Assessment of proposed Common Bio-Medical Waste Treatment and Disposal Facility, look into grievances of the applicant, hear the project proponent and verify the factual position. Relevant para of Hon'ble NGT order is as under-

"....10. In the facts and circumstances of the case, we are of the considered view that it will be appropriate to constitute a Joint Committee to look into the aspects of (a) whether setting up of a Common Bio-Medical Waste Treatment and Disposal Facility in Khasra no. 1006 in village Paharpur Tehsil and District Deoria will have any adverse environmental impact on functionality and user of Primary Health Center (Health Sub Center) and Community Toilets and adjacent residential abadi and (b) whether additional control measures as to (i) adoption of Best Available Technologies (BAT) by the proponent of Common Bio-Medical Waste Treatment and Disposal Facility; (ii) prescribing stringent standards for operation of the Common Bio-Medical Waste Treatment and Disposal Facility by the UPPCB and (iii) adoption of zero liquid discharge by the Common Bio-Medical Waste Treatment and Disposal Facility will provide requisite protection against environmental pollution likely to be caused by proposed Common Bio-Medical Waste Treatment and Disposal Facility so as to justify reducing of buffer zone area to less than 500 meters; (c) whether in view of the adverse environmental impact and likelihood of causing of environmental pollution, proposed Common Bio-Medical Waste Treatment and Disposal Facility needs to be re-located and if so whether any suitable land is available in the vicinity or can be provided by the concerned Department in the business allocation of land assignment/District Administration for setting up of Common Bio- Medical Waste Treatment and Disposal Facility in District Deoria.

11. Accordingly, we constitute a Joint Committee comprising of representatives of Regional Office of MoEF & CC at Lucknow, CPCB, SEIAA, Uttar Pradesh, UPPCB, Chief Medical Officer, Deoria and District Magistrate, Deoria and direct the same to undertake the requisite visits, carry

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out the rapid Environment Impact Assessment of the proposed Common Bio-Medical Waste Treatment and Disposal Facility, look into the grievances of the applicants, hear the Project Proponent and verify the factual position, specifically address questions at para 10 (a) to (c) above and submit its Report with its observations, recommendations and suggestions regarding remedial measures as the case may be within one month by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

List for further consideration on 22.05.2023...."

Copy of the reference NGT order is annexed as **annexure no. A.**

In compliance of NGT order, joint inspection of proposed site of **M/s J.K.N. Purvanchal CBWTF Works** (Hereafter referred as "The facility") at Khasra No.- 1006, Village- Paharpur, Post- Gotha Rasoolpur, District- Deoria, U.P., have been carried out during May 17, 2023 by following team members-

1. Shri Jitendra Pratap Singh, District Magistrate, Deoria
2. Dr. Rajesh Jha, Chief Medical Officer, Deoria
3. Dr. A.K. Gupta, Scientist-E, Integrated Regional Office, MoEF & CC, Lucknow
4. Shri Runa Oraon, Scientist D, Regional Directorate, CPCB RD, Lucknow
5. Shri Umesh Chander Sharma, Member, SEIAA-UP
6. Shri Pankaj Yadav, Regional Officer, UPPCB, Regional Office Gorakhpur

Salient observation and recommendation based on site inspection and available records are as under.

Observations:

1. The proposed site for new Common Bio-Medical Waste Treatment and Disposal Facility (CBWTF) namely M/s J.K.N. Purvanchal CBWTF Works for handling and treatment of bio medical waste is located at Khasra No. 1006, Village- Paharpur, Post- Gotha Rasoolpur, District- Deoria, Uttar Pradesh - 274201.
2. Environmental Clearance granted to above project by SEIAA dated 03.12.2021 to M/s J.K.N. Purvanchal CBWTF Works for proposed CBWTF project with area of 5800 m², (1.43 acre) one rotary kiln incinerator of capacity 250 kg/hr, one autoclaves with capacity of 850 kg/batch, one shredder with capacity 150 kg/hr, one ETP with capacity 10 KLD, one sharp pit with capacity 200 litre and one Ash Pit with capacity of 10 m³.
Copy of EC is attached as **annexure no-B.**

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3. As per EC, proposed area for collection of Bio-medical waste to be cater districts namely: Deoria, MaharajGanj, Kushinagar and Gorakhpur. Which cover 267 health care unit and 20,345 nos. of beds, which generated approx. 7,629.375 kg/day biomedical waste.
4. The unit has obtained Consent to Establish (CTE) form UPPCB on dated 05.01.2022 with validity period 15.12.2026. Copy of CTE is attached as **annexure no-C**.
5. UPPCB has advertise in two local hindi newspapers on 15.03.2021 namely Dainik Jagran & Amar Ujala, Gorakhpur edition for public hearing before granted Environmental Clearance. Public Hearing was held on 15.04.2021 at 11:00 AM at industry site. Copy of News Papers advertisement is enclosed as **annexure no-D**.
6. Accordingly, public hearing was conducted on 15.04.2021 at 11:00 AM at industry site under the chairmanship of Shri Umesh Kumar Mangla, ADM (F/R), Deoria and provided information regarding proposed new CBWTF. A total 37 nos. of person attends the Lok- Sunvayi. Copy of minutes of meeting of Public Hearing is attached as **Annexure-E**
7. As per letter dated 09.04.2021 from Chief Medical Officer (CMO), Deoria to Director, Directorate of Environment, U.P., "No" CBWTF was operational within the radius of 135 Km from Deoria district and recommended to setup the new CBWTF at Village- Paharpur, District- Deoria. Copy of letter is attached as **Annexure No. F**.
8. Besides, as per Google earth, nearest CBWTF, which is located approx. 67 km (aerial distance) in district Sant Kabir Nagar and approx. 119km (aerial distance) at District Ghazipur from the proposed CBWTF (**Copy of Google image is attached as Annexure G**).
9. As per record available with UPPCB-RO-Gorakhpur, the status of total beds in hospital located at Gorakhpur, Deoria, Maharajgaj and Kushinagar are 11575, 3758, 1995 and 1880, respectively (as on July, 2022).
10. Bio-medical waste generated from district Deoria, Maharajganj, Kushinagar and Gorakhpur is mainly cater by M/s MPCC, Sant Kabir Nagar, facility, which is located more than 75 Km from proposed site of new CBWTF. Bio-Medical Waste Generated from Health Care Units in Distt- Deoria also goes to M/s Silicon Welfare Society, Gazipur which is approx. 119 kilometer (aerial distance) from the Proposed CBWTF.
11. Revenue Department, Deoria has carried out survey of area. Copy of survey report/nazir-naksha is annexed. At the time of field visit Chief Medical Officer, Distt- Deoria is informed that in the previous report Community Health Centre was

mentioned is not Primary Health Centre, it is health sub centre now strengthened as Health and wellness centre is approx. 46 m from the main gate of proposed facility. Poultry Farms are approx. 313 and 371 m from the boundary wall of the proposed site. Two pond are located within 340 m with area of 0.197 ha and 352 m with area of 0.69 ha. Additionally, one temple is also located within 100 meter from the main gate of the project. Besides, 213 house with around 1067 peoples are staying within 500m from the proposed facility. In addition to above one kaccha nala is flowing adjacent (south direction) to proposed site. **Copy of report and map is attached as Annexure H**

12. Committee observed that project proponent has setup oxygen plant (bottling) with capacity of 20 MT/day in same Khasra No. 1006, Village- Paharpur, Post- Gotha Rasoolpur, District- Deoria, Uttar Pradesh – 274201 with same name as M/s J.K.N. Purvanchal CBWTF Works, which is found operational.
13. Oxygen plant had obtained CTE from UPPCB on dated 27.5.2021 and obtained first CTO from UPPCB on dated 30.12.2021, which is valid from 30.12.2021 to 31.12.2026 with production of 1500 cubic meter per day of oxygen and nitrogen. It is important note here that the above project has been setup during covid pandemic. (Copy of CTO is attached as Annexure I)
14. As per Hon'ble NGT order, rapid Environment Impact Assessment of the proposed Common Bio-Medical Waste Treatment and Disposal Facility may be carried out by engaging any expert govt. institute likes NEERI, IIT, IITR etc.
15. During inspection committee also interacted with the local residents of the village.
16. As per order of Hon'ble NGT order dated 03.04.2023 in para 10, Observation of joint committee is as below:

	para 10	joint committee observations
a	whether setting up of a Common Bio-Medical Waste Treatment and Disposal Facility in Khasra no. 1006 in village Paharpur Tehsil and District Deoria will have any adverse environmental impact on functionality and user of Primary Health Center (Health Sub Center) and Community Toilets and adjacent residential abadi	Primary Health Center (Health Sub Center) is located approx. 46 m from the main gate of the facility. Hence, possibility of adverse environmental impact on functionality and user of Primary Health Center (Health Sub Center) could not be ruled out. However, installation of CBWTF incinerator adjacent to the bottling plant of oxygen may cause hazard.
b	whether additional control measures	

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<p>as to</p> <p>(i) adoption of Best Available Technologies (BAT) by the proponent of Common Bio-Medical Waste Treatment and Disposal Facility;</p> <p>(ii) prescribing stringent standards for operation of the Common Bio-Medical Waste Treatment and Disposal Facility by the UPPCB and</p> <p>(iii) adoption of zero liquid discharge by the Common Bio-Medical Waste Treatment and Disposal Facility will provide requisite protection against environmental pollution likely to be caused by proposed Common Bio-Medical Waste Treatment and Disposal Facility so as to justify reducing of buffer zone area to less than 500 meters</p>	<p>As above</p>
<p>c whether in view of the adverse environmental impact and likelihood of causing of environmental pollution, proposed Common Bio-Medical Waste Treatment and Disposal Facility needs to be re-located and if so whether any suitable land is available in the vicinity or can be provided by the concerned Department in the business allocation of land assignment/District Administration for setting up of Common Bio- Medical Waste Treatment and Disposal Facility in District Deoria.</p>	<p>The joint committee has view to relocate the proposed CBWTF at new location meeting buffer zone of at least 500 m.</p>

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Conclusion and Recommendations:

It is evident from above observation; Primary Health Center is located approx. 46 m from the main gate of the proposed facility. The project proponent has installed oxygen bottling plant in a part of khasra no. 1006 and proposed to install CBWTF in the remaining area of khasra no. 1006. Residential area (approx. population-1067 with 213 house), Primary Health Center, significant human habitation, pond, poultry farm and nala are located within 500m from the proposed site and installation of incinerator plant in the vicinity of oxygen plant may cause hazard. As informed by PP that significant land patch is available with close proximity of the proposed site, which may require to be used for CBWTF, if necessary. Hence, committee is of view that location of this CBWTF is not complying the norms laid by CPCB.

Note- Above site was visited by earlier D.M. Sri Jitendra Pratap Singh, observation made by above committee is significant and there is no point for any deviation, forwarded for necessary action.

 Akhand Pratap Singh, District Magistrate, Deoria	 Dr. Rajesh Jha, Chief Medical Officer, Deoria	 Dr A.K. Gupta, Scientist E Integrated Regional Office, MoEF & CC, Lucknow
 Runa Oraon, Scientist D, Regional Directorate, CPCB RD, Lucknow	 Umesh Chandra Sharma SEIAA	 Pankaj Yadav, Regional Officer, UPPCB, Regional Office Gorakhpur

List Of Annexures:

1. Hon'ble NGT Order is attached as Annexure-A
2. Copy of EC is attached as annexure-B
3. Copy of CTE, CBWTF is attached as annexure-C
4. Copy of News Papers advertisement is enclosed as annexure no-D.
5. Copy of Public hearing report is enclosed as annexure no-E.
6. CMO Letter F
7. Google map for distance G
8. Revenue department document H
9. Copy of CTO is attached as Annexure I

Item No. 1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)
Appeal no. 06/2022
(I.A. No. 29/2022)

Prabhakar Rai & Ors.

...Appellants

Versus

Union of India & Ors.

...Respondents

Date of hearing: 03.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Appellants: Mr. Abhishek Yadav Advocates (through VC).

Respondents: Ms. Priyanka Swami Advocate for respondent no. 2-
SEIAA (through VC).
Mr. Pradeep Misra, Advocate for Respondent No. 4-
UPPCB (through VC).
Mr. Amit Shukla Advocate for Respondent No. 5-Project
Proponent.

Appeal under Section 16 of the National Green Tribunal Act, 2010.

ORDER

1. The appellant has, by filing the present appeal, challenged validity of environmental clearance granted to Respondent no. 5 for setting up of Common Bio-Medical Waste Treatment and Disposal Facility (CBWTF) in Khasra No.1006 situated in Village Paharpur, Tehsil and District Deoria, Uttar Pradesh.

2. Vide order dated 18.02.2022 this Tribunal constituted a Joint Committee with direction to submit its report within three months. In compliance thereof report of the Joint Committee was submitted vide

-2-

email dated 17.05.2022. Action Taken Report was filed by UPPCB vide email dated 17.05.2022. Report was filed by Mr. Umesh Chander Sharma, Member, SIAAC vide email dated 05.05.2022. Reply was filed by the Project Proponent vide email dated 02.05.2022.

3. Vide order dated 25.05.2022, notices were ordered to be issued to respondents and pursuant thereto replies were filed by respondent no. 1-MoEF & CC vide email dated 16.09.2022, by respondent no. 2 vide email dated 21.09.2022, by respondent no. 3 vide email dated 29.08.2022, by respondent no. 4 vide email dated 12.08.2022 and by respondent no. 5 vide email dated 30.08.2022.

4. Arguments were heard and judgment was reserved vide order dated 14.10.2022 but subsequently vide order dated 19.12.2022, the matter was ordered to be listed for further hearing in view of the detailed reasons mentioned therein.

5. Additional responses were filed by UPPCB vide email dated 24.02.2023 and by the Project Proponent vide email dated 25.02.2023.

6. Vide order dated 27.02.2023 the State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh and the District Magistrate, Deoria were impleaded as respondents no. 6 and 7.

7. Pursuant to notice, reply was filed by respondent no. 7- the District Magistrate, Deoria vide email dated 10.03.2023.

8. Part arguments were heard on the previous date and the case has been listed today for remaining arguments.

9. In the present case, environmental clearance dated 03.12.2021 was granted by SEIAA for setting up of Common Bio-Medical Waste

-3-

Treatment and Disposal Facility in Khasra no. 1006 situated in village Paharpur, Tehsil and District Deoria. The EC has been challenged on the ground of being violative of the Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities issued by CPCB on 21.12.2016. Admittedly, Community Health Center is situated at the distance of 166 meters and residence of applicant-Prabhakar Rai is situated at the distance of 184 meters from the proposed site and the proposed site does not have buffer zone of 500 meters as required by Guideline No. 6 of the Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities prescribing the location criteria. The case involves reducing of the buffer zone to less than 500 meters which is permissible with additional control measures as to (i) adoption of best available technologies (BAT) by the proponent of Common Bio-Medical Waste Treatment and Disposal Facility; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the Common Bio-Medical Waste Treatment and Disposal Facility and (iv) in case of any complaints from the public, then Common Bio-Medical Waste Treatment and Disposal Facility should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. While granting Environmental Clearance (EC) and Consent to Establish (CTE) the SEIAA, Uttar Pradesh and UPPCB have not passed any specific orders regarding additional control measures as required by guideline no. 6 of the Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities. In their replies, the concerned respondents and the Project Proponent have taken the stand that the Primary Health Center (Health Sub Center) is in dilapidated condition and is not being used but this stand is completely negated by the report of the District Magistrate, Deoria in which it has been

-4-

mentioned that at present the Primary Health Center (Health Sub Center) is in dilapidated condition but the same has not been abandoned by the Health Department and one Auxiliary Nurse and Midwife (ANM) and one Community Health Officer (CHO) are posted there who are providing their services from above such center and one additional room is also being constructed under Ayushman Bharat Yojna which is likely to be completed within short period. Community Toilets were constructed in the campus of above said Primary Health Center (Health Sub Center) in the year 2020-2021 which are in use. Both the SEIAA, Uttar Pradesh and UPPCB have not specifically considered the aspect of the environmental impact of proposed setting up of the Common Bio-Medical Waste Treatment and Disposal Facility at the proposed site on functionality and user of Primary Health Center (Health Sub Center) and Community Toilets by the residents of the locality/nearby villages.

10. In the facts and circumstances of the case, we are of the considered view that it will be appropriate to constitute a Joint Committee to look into the aspects of (a) whether setting up of a Common Bio-Medical Waste Treatment and Disposal Facility in Khasra no. 1006 in village Paharpur Tehsil and District Deoria will have any adverse environmental impact on functionality and user of Primary Health Center (Health Sub Center) and Community Toilets and adjacent residential abadi and (b) whether additional control measures as to (i) adoption of Best Available Technologies (BAT) by the proponent of Common Bio-Medical Waste Treatment and Disposal Facility; (ii) prescribing stringent standards for operation of the Common Bio-Medical Waste Treatment and Disposal Facility by the UPPCB and (iii) adoption of zero liquid discharge by the Common Bio-Medical Waste

-5-

Treatment and Disposal Facility will provide requisite protection against environmental pollution likely to be caused by proposed Common Bio-Medical Waste Treatment and Disposal Facility so as to justify reducing of buffer zone area to less than 500 meters; (c) whether in view of the adverse environmental impact and likelihood of causing of environmental pollution, proposed Common Bio-Medical Waste Treatment and Disposal Facility needs to be re-located and if so whether any suitable land is available in the vicinity or can be provided by the concerned Department in the business allocation of land assignment/District Administration for setting up of Common Bio-Medical Waste Treatment and Disposal Facility in District Deoria.

11. Accordingly, we constitute a Joint Committee comprising of representatives of Regional Office of MoEF & CC at Lucknow, CPCB, SEIAA, Uttar Pradesh, UPPCB, Chief Medical Officer, Deoria and District Magistrate, Deoria and direct the same to undertake the requisite visits, carry out the rapid Environment Impact Assessment of the proposed Common Bio-Medical Waste Treatment and Disposal Facility, look into the grievances of the applicants, hear the Project Proponent and verify the factual position, specifically address questions at para 10 (a) to (c) above and submit its Report with its observations, recommendations and suggestions regarding remedial measures as the case may be **within one month** by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

12. List for further consideration on 22.05.2023.

13. In the meanwhile, environmental clearance and consent to establish for the Common Bio-Medical Waste Treatment and Disposal

-6-

Facility shall remain in abeyance and the Project Proponent shall not take any further steps for establishment/operation of the Common Bio-Medical Waste Treatment and Disposal Facility.

14. A copy of this order be sent to the applicants, respondents, Regional Office of MoEF & CC at Lucknow, CPCB, SEIAA, Uttar Pradesh, UPPCB, Chief Medical Officer, Deoria and District Magistrate, Deoria by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 3, 2023
AG

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The OWNER
M/S JKN PURVANCHAL CBWTF WORKS
Village- Paharpur, Post- Gotha Rasoolpur, District-Deoria, Uttar Pradesh-
274201 -274201

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIS/55933/2020 dated 29 Jun 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC21B032UP156759 |
| 2. File No. | 5790 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs) |
| 6. Name of Project | Common Bio-medical Waste Treatment Facility (CBWTF) proposed by M/S JKN PURVANCHAL CBWTF WORKS at Village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria- 274201 (UP). |
| 7. Name of Company/Organization | M/S JKN PURVANCHAL CBWTF WORKS |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 15 Oct 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 03/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIS/55933/2021 & SEIAA, U.P File no- 5790

Sub: Environmental Clearance for Proposed Project Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.

Dear Sir,

This is with reference to your application / letter dated 25-08-2020, 09-09-2020, 29-06-2021 & 02-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 08-09-2021 and SEIAA in meeting held on 25-10-2021.

A presentation was made by the project proponent along with their consultant M/s Gaurang Environmental Solutions Pvt. Ltd to SEAC on 08-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The Environmental clearance is sought for Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 424/Parya/SEAC/5790/2020, dated 15/10/2020.
3. The public hearing was conducted on 15/04/2021 and the final EIA report was submitted by the project proponent on 29/06/2021.
4. The total plot area of the project is 5800 sq.m. (1.43 Acre).
5. Land use details:

S.No.	Description	Area (m ²)	Percentage
1	Plant area	1400.0	24.13
2	Office area	630.0	10.86
3	Green area	3033.0	52.29
4	Open area	737.0	12.70
	Total	5800.0	100.0

6. Salient features of the project:

Items	Details
Project Name	Common Bio-Medical Waste Treatment Facility (CBWTF), Deoria
Location	Khasra no 1006, Village Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria, U.P.
Promoter	M/s. JKN PURVANCHAL CBWTF WORKS
Project/ Plot area	5800 sq.m. (1.43 acres)
Proposed areas to be catered with no of healthcare facilities	Deoria, Maharajganj, Kushinagar and Gorakhpur districts of Uttar Pradesh

	Health care units: 267 No. of beds: 20345 Biomedical waste : <u>7,629.375 kg/day (approx.)</u>																																
Project capacity	<table border="1"> <thead> <tr> <th>S. N.</th> <th>Particular</th> <th>Area/Capacity</th> <th>Nos.</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Plot Area</td> <td>5800 sq.m.</td> <td>--</td> </tr> <tr> <td>2.</td> <td>Incinerator</td> <td>250 kg/hour</td> <td>1</td> </tr> <tr> <td>3.</td> <td>Autoclave</td> <td>850 kg/batch</td> <td>1</td> </tr> <tr> <td>4.</td> <td>Shredder</td> <td>150 kg/hour</td> <td>1</td> </tr> <tr> <td>5.</td> <td>ETP</td> <td>10 KLD</td> <td>1</td> </tr> <tr> <td>6.</td> <td>Sharp pit</td> <td>200 Litre</td> <td>1</td> </tr> <tr> <td>7.</td> <td>Ash pit</td> <td>10 Cu.m</td> <td>1</td> </tr> </tbody> </table>	S. N.	Particular	Area/Capacity	Nos.	1.	Plot Area	5800 sq.m.	--	2.	Incinerator	250 kg/hour	1	3.	Autoclave	850 kg/batch	1	4.	Shredder	150 kg/hour	1	5.	ETP	10 KLD	1	6.	Sharp pit	200 Litre	1	7.	Ash pit	10 Cu.m	1
S. N.	Particular	Area/Capacity	Nos.																														
1.	Plot Area	5800 sq.m.	--																														
2.	Incinerator	250 kg/hour	1																														
3.	Autoclave	850 kg/batch	1																														
4.	Shredder	150 kg/hour	1																														
5.	ETP	10 KLD	1																														
6.	Sharp pit	200 Litre	1																														
7.	Ash pit	10 Cu.m	1																														
Geo-coordinates	26°38'33.06"N 83°44'56.75"E																																
Project Cost	<u>Rs.380 Lakh</u>																																
Power Requirement & Source	32 KW Source: Uttar Pradesh State Electricity Distribution Company Limited or DG Set																																
Power backup	DG Set – 32 kVA- 1 No.																																
<u>Water Requirement & Source</u>	Fresh water: 10 KLD Treated Water : 6.0 KLD Total water demand : 16 KLD Source : Ground water																																
Waste water generation	Process effluent: approx. 6.7 KLD Domestic effluent: approx. 1.5 KLD																																
Effluent Treatment Plant & disposal	<u>ETP Capacity: 10 KLD</u> ETP Sludge: disposed of to authorized TSDF																																
Fuel Requirement	HSD Incinerator: 35 litres per hour DG set: 5 litres per hour																																
Manpower Requirement	38 Persons Skilled: 05 Semi-skilled: 33																																
Green Area	2436 sq. m. i.e. 42% of the total project area																																
EMP Budget	Capital cost : Rs. 26.5 Lakh Recurring cost : Rs. 9.0 Lakh																																

7. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 25-10-2021 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following conditions:-

- I. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio-Medical Waste Treatment Facility (CBWTF).
- II. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
- III. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the Environment (Protection) Act,

1986, to cater services only to such additional bed strength of the HCFs.

IV. Statutory compliance:

1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
6. The project shall fulfil all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

V. Air quality monitoring and preservation:

1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
4. Ventur iscrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for

compliance with emission standards.

6. Masking agents should be used for odour control.

VI. Water quality monitoring and preservation:

1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
3. Process effluent/any waste water should not be allowed to mix with storm water.
4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.

VII. Noise monitoring and prevention:

1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.

VIII. Energy Conservation measures:

1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
2. Provide LED lights in their offices and residential areas

IX. Waste management:

1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
5. No landfill site is allowed within the CBWTF site.
6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

X. Green Belt:

1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree

species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

XI. Public bearing and Human health issues:

1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
3. Necessary provision shall be made for fire-fighting facilities within the complex.
4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
7. Occupational health surveillance of the workers shall be done on a regular basis.

XII. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

XIII. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant

offices of the Government who in turn has to display the same for 30 days from the date of receipt.

3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Publichearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Gorakhpur. In case of violation; it would not be

effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate Deoria.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member Secretary
Member Secretary
Date: 12/3/2021 5:35:48 PM
Page 8 of 8



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :16/12/2021 To 15/12/2026

Ref No. - 145008/UPPCB/Gorakhpur(UPPCBRO)/CTE/DEORIA/2021

Dated:- 05/01/2022

To ,

Shri AMARESH KUMAR RAI
M/s MS JKN PURVANCHAL CBWTF WORKS
Village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria, (UP)
DEORIA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 14428104 dated - 16/12/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 26038'33.06"N83044'56.75"E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
NA	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Common Bio-Medical Waste Treatment Facility	150

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	10.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Others(Washing)	8.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 15/12/2026 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE of M/s JKN PURVANCHAL CBWTF WORKS is valid for establishment of Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra no-1006, Village-Pahadpur, Post-Gotha Rasoolpur, District-Deoria.
2. This CTE is valid for common facility for Bio medical waste treatment through double chambered Incinerator 250 Kg/Hr, Autoclave 850 Kg/batch, Shredder 150 Kg/Hr, Chemical disinfected tank 1500 liter/batch, Sharp pit-200 liter and Ash pit-10 Cu.m as proposed.
3. The CBWTF shall comply the conditions mentioned in the Environmental Clearance under the Environment (Protection) Act, 1986 issued vide SEIAA letter dated 03.12.2021.
4. CBWTF shall install necessary APCS like venturi scrubber, 30 meter high stack for controlling the emissions from incinerators.
5. CBWTF shall strictly comply with the CPCB guidelines for setting up the Common Bio Medical Waste Treatment Facility.
6. CBWTF shall install ETP of capacity-10.0 KLD for treatment of industrial effluent and domestic effluent shall be treated through septic tank.
7. CBWTF shall provide the arrangement for storage of incinerator ash as per CPCB guidelines and shall obtain membership of Common TSDF for disposal of incineration ash.
8. CBWTF shall comply with the emission Standard for treatment and disposal of Biomedical waste by incineration as per Schedule-II of BMW Rules 2016.
9. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
10. Record w.r.t. operational parameter of autoclave such as temperature pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
11. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
12. Incinerator Ash shall be disposed through TSDF and Log books/records shall be maintained properly for generation and disposal of incinerator Ash.
13. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
14. The proponent shall submit adequacy of proposed Water Pollution Control System and Air Pollution Control System done by reputed technical Institution like IIT/NPC etc.
15. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
16. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
17. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
18. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
19. The CBWTF shall obtain the CGWA permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
20. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.

21. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
22. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
23. CBWTF shall install Online Continuous Emission Monitoring System and Online Continuous Effluent Monitoring System with data connectivity to CPCB server before commissioning of the plant.
24. Onsite emergency plan approved by the competent authority shall be submitted to board.
25. Project shall install at least 0.5 meter from roof level along with acoustic enclosures on DG set of capacity 32 KVA for use of backup power.
26. The dust emission from the construction sites will be completely controlled and all precautions will be taken as per the provisions of Construction & Demolition Waste Management Rules 2016.
27. CBWTF shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. CBWTF shall operate the plant after taking CTO under the provisions of Water Act 1974 and Air Act 1981 from the Board.
28. Project shall comply with the provisions of SWM Rules 2016 and provide facility for safe disposal of generated solid waste in housing project area.
29. Construction Work/installation of plant and machinery for the establishment of CBWTF shall be started after obtaining the Environmental Clearance under the Environment (Protection) Act, 1986.
30. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
31. CBWTF shall comply with the relevant provisions of Environmental Laws.
32. To ensure the compliance of CTE condition from 1 to 31 a Bank Guarantee of Rupees 2,50,000/- (Two Lacs Fifty Thousand only) in the prescribed format shall be submitted to the Board within 15 days, otherwise this CTE will be automatically revoked.
33. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Law.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 05/02/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Digitally signed by RAM KUMAR SINGH
 DN: cn=RAM KUMAR SINGH, o=POLLUTION CONTROL BOARD,
 ou=ENVIRONMENT, postalCode=220010, st=Uttar Pradesh,
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 CA,
 serialNumber=088FA3C44C70CE16A7811FE10CF3421301
 447231A4128BCF81AF2B7854C314, cn=RAM KUMAR
 SINGH
 Date: 2022.05.01 11:55:55 +05'30'

RAM KUMAR SINGH
Chief Environmental Officer, Circle-6

Dated:- 05/01/2022

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Digitally signed by RAM KUMAR SINGH
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RAM KUMAR SINGH
Chief Environmental Officer, Circle-6

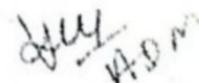
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत कार्यरत उद्योग मेसर्स जे०के०एन० पूर्वांचल, सी०बी०डब्लू०टी०एफ० वर्क्स, ग्राम- पहाड़पुर, पोस्ट- गोठा, रसूलपुर, तहसील- देवरिया, जनपद- देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटीज (सी०बी०डब्लू०टी०एफ०) यूनिट की स्थापना हेतु पर्यावरणीय क्लियरेन्स हेतु राज्य बोर्ड को प्रस्तुत पर्यावरणीय स्वीकृति सम्बन्धी आवेदन के संदर्भ में दिनांक 15.04.2021 को आयोजित लोक सुनवाई का कार्यवृत्त।

उद्योग मेसर्स जे०के०एन० पूर्वांचल, सी०बी०डब्लू०टी०एफ० वर्क्स, ग्राम- पहाड़पुर, पोस्ट- गोठा, रसूलपुर, तहसील- देवरिया, जनपद- देवरिया द्वारा पर्यावरणीय स्वीकृति हेतु राज्य बोर्ड को प्रस्तुत आवेदन के संदर्भ में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं० एस० ओ० 1533 दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत लोक सुनवाई दिनांक 15.04.2021 को प्रस्तावित इकाई परिसर के अन्दर करायी गयी। संदर्भित इकाई द्वारा कॉमन बायो मेडिकल वेस्ट ट्रीटमेन्ट फैसिलिटीज (सी०बी०डब्लू०टी०एफ०) यूनिट की स्थापना हेतु राज्य बोर्ड में प्रस्ताव प्रेषित किया गया है। उक्त प्रस्ताव के परिप्रेक्ष्य में सक्षम अधिकारी द्वारा जिलाधिकारी, देवरिया को पत्र सं० एच 59483/सी०-06/एन०ओ०सी०/529/लोक सुनवाई/गोरखपुर/2021, दिनांक 01.03.2021 के माध्यम से लोक सुनवाई हेतु प्रस्तावित तिथि, समय एवं स्थल के सम्बन्ध में अपनी सहमति देने हेतु अनुरोध किया गया था। जिलाधिकारी, देवरिया द्वारा प्रस्तावित लोक सुनवाई की कार्यवाही दिनांक 15.04.2021 को अपराह्न 11:00 बजे प्रस्तावित उद्योग परिसर के अन्दर आयोजित करने हेतु अपर जिलाधिकारी (वि०/रा०) महोदय को नामित करते हुए, अपनी सहमति प्रदान की गयी थी।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं०-1533, दिनांक 14.09.2006 में वर्णित प्राविधानों के अंतर्गत प्रस्तावित लोक सुनवाई की सूचना 30 दिन पूर्व दैनिक समाचार पत्रों में प्रकाशित किया जाना प्राविधानित है। उक्त के अनुक्रम में राज्य बोर्ड द्वारा दिनांक 15.03.2021 को गोरखपुर से प्रकाशित हिन्दी दैनिक समाचार पत्र, अमर उजाला एवं दैनिक समाचार पत्र दैनिक जागरण में प्रस्तावित लोक सुनवाई की विज्ञप्ति प्रकाशित करायी गयी थी। लोक सुनवाई की कार्यवाही दिनांक 15.04.2021 को प्रस्तावित इकाई परिसर के अन्दर अपर जिलाधिकारी देवरिया की अध्यक्षता में प्रारम्भ हुई। लोक सुनवाई में उपस्थित नागरिकों की उपस्थिति की पंजिका की छायाप्रति संलग्नक-1 के रूप में संलग्न है।

सर्वप्रथम पंकज यादव, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा लोक सुनवाई के औचित्य पर प्रकाश डाला गया। श्री यादव द्वारा उपस्थित जन समुदाय से आग्रह किया गया कि प्रस्तावित इकाई द्वारा प्रस्तावित सी०बी०डब्लू०टी०एफ० इकाई सम्बन्धी प्रस्ताव पर उद्योग के परामर्शी द्वारा विस्तृत जानकारी दिये जाने के उपरान्त यदि किसी को आपत्ति अथवा सुझाव देना हो तो अपना नाम पता बता कर आपत्ति अथवा सुझाव नोट कराये। श्री यादव द्वारा तत्पश्चात इकाई के परामर्शी को प्रस्तावित सी०बी०डब्लू०टी०एफ० इकाई के सम्बन्ध में उपस्थित जन समुदाय को समस्त पहलुओं से विस्तृत रूप से अवगत कराने का अनुरोध किया गया। इकाई के परामर्शी प्रमोद कुमार विश्वकर्मा, प्रकृति कन्सल्टेन्ट सर्विस द्वारा अवगत कराया गया कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी टी०ओ०आर० के आधार पर इकाई द्वारा त्वरित पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट तैयार कराया गया है। त्वरित पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट में इकाई के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभावों का आंकलन किया गया है। उक्त आंकलन के अनुसार पर्यावरणीय घटकों जैसे- जल, वायु, ध्वनि, मृदा एवं अन्य पर कोई भी


R.O.


Juy



नकारात्मक प्रभाव पड़ने की सम्भावना नहीं है। इकाई में जल प्रदूषण, वायु प्रदूषण, ध्वनि प्रदूषण के नियंत्रण हेतु यथोचित क्षमता के प्रदूषण नियंत्रण उपकरणों की स्थापना प्रस्तावित है। प्रस्तावित इकाई ग्राम- पहाड़पुर, पोस्ट- गोठा, रसूलपुर, तहसील- देवरिया, जनपद- देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी०बी०डब्लू०टी०एफ०) यूनिट की स्थापना किया जाना प्रस्तावित है। प्रोजेक्ट का विवरण निम्नवत है :-

प्रस्तावित परियोजना की क्षमता		
क्रम संख्या	ब्यौरा	क्षमता
1	कुल Biomedical Waste कलेक्शन	5 टन प्रतिदिन
2	इन्सीनरेटर	250 किलोग्राम प्रति घंटा
3	Autoclave	800 किलोग्राम प्रति बैच
4	Plastic Shreder	150 किलोग्राम प्रति घंटा
5	Effluent Treatment Plant	10 किलोलीटर प्रतिदिन
6	Chemical Disinfection Tank	1500 लीटर
प्रस्तावित परियोजना का विवरण		
1	पनी की आवश्यकता	12 किलोलीटर प्रतिदिन
2	उत्प्रवाह	9 किलोलीटर प्रतिदिन
3	परियोजना के बाहर उत्प्रवाह की मात्रा	शून्य
4	बिजली की आवश्यकता	32 किलोवाट
5	आपेक्षित श्रमिक / कर्मचारी	38
6	परियोजना की लागत	रु० 380 लाख
7	कुल हरित क्षेत्र	33 प्रतिशत
8	इन्सीनरेटर राख	16 किलोग्राम प्रतिदिन
9	ई०टी०पी० स्लज	0.13 किलोग्राम प्रतिदिन

लोक सुनवाई के अग्रतर कार्यवाही में इकाई प्रतिनिधि श्री जर्नादन राय द्वारा निम्न बिन्दुओं पर प्रकाश डाला गया :-

वायु प्रदूषण के श्रोत मुख्यता निम्न है-

इंसीनरेशन की प्रक्रिया के दौरान वायु प्रदूषण हो सकता है। प्रमुख वायु प्रदूषण घटकों व मुख्यता पार्टिकुलेट मैटर, सल्फर डाईआक्साइड, नाईट्रस आक्साइड हैं। उक्त प्रदूषण घटकों को प्रदूषण नियंत्रण बोर्ड की मानकों के अनुरूप रखने हेतु उद्योग द्वारा निम्न प्रस्ताव प्रेषित किया है।

वायु प्रदूषण निराकरण :

1. इंसीनरेशन की Combustion Efficiency 99% होगी जिससे की कम वायु प्रदूषण होगा।
2. ऑनलाईन गैस मॉनिटरिंग सिस्टम लगाया जाएगा जिससे की CO और CO2 को मॉनिटर कर सकें।
3. इंसीनरेटर का न्यूनतम तापमान 1200 डिग्री सेल्सियस रखा जाएगा जिसकी वहज से dioxin और furan जैसे प्रदूषण तत्व न बन पाए।
4. वेंचुरी स्कवर / साईक्लोन जैसे उपकरण का इस्तेमाल किया जाएगा जिससे की वायु प्रदूषण को रोका जा सकता है।

R.O.

W. B. M.

जल गुणता-

पर्यावरण आधारभूत निगरानी के दौरान आसपास के गांवों में लगभग 8 नमूने परियोजना स्थल, पहाड़पुर, बसंतपुर, धनौती बाजडीहा, भगवानपुर, करौंदी, सोहसा और रसौली से एकत्रित किए गए तथा विश्लेषण कराया गया तथा पाया गया कि जल में पाए जाने वाले मुख्य घटक जैसा की पीएच कठोरता क्लोराइड इत्यादि बोर्ड के मानक के अनुरूप पाए गए हैं सभी स्थानों पर जल पीने योग्य है साथ ही पास के करना नाला की भी गुणवत्ता की भी जांच की गई है जो कि मानकों के अनुरूप पाई गई है।

उत्प्रवाह तथा शुद्धिकरण-

उद्योग के संचालन में लगभग 9 किलोलीटर प्रति दिन उत्प्रवाह जनित होगा जिसको Effluent Treatment Plant 10 किलोलीटर प्रति दिन की क्षमता के माध्यम से निस्तारित किय जायेगा।

ध्वनि गुणवत्ता-

उद्योग के आस-पास परिवेशीय ध्वनि का आंकलन कराया गया है जो पूर्ण रूप से मानको के अनुरूप है। उद्योग द्वारा परिवेशीय वायु तथा ध्वनि के नियंत्रण हेतु ग्रीन बेल्ट के स्थापना हेतु प्रस्ताव दिया गया है।

ठोस अपशिष्ट-

1. उद्योग संचालन के समय निम्नलिखित ठोस जनित होंगे।
2. अपशिष्ट की मात्रा तथा स्रोत।

ठोस अपशिष्ट	क्षमता
इंजीनरेटर राख	16 किलोलीटर प्रतिदिन
ई0टी0पी0 स्लज	0.13 किलोग्राम प्रतिदिन

निराकरण-

1. इंजीनरेटर द्वारा जनित राख को टी0एस0डी0एफ0 में दिया जायेगा।
2. ई0टी0पी0 स्लज को टी0एस0डी0एफ0 में दे दिया जायेगा।

लोक सुनवाई की अग्रेतर कार्यवाही में उपस्थित जन प्रतिनिधियों द्वारा अपना मत रखते हुए सर्वप्रथम श्री विसंभर राय, ग्राम- पहाड़पुर, जनपद- देवरिया द्वारा गांव के लोगों को रोजगार प्राप्ति एवं गांव के विकास के सम्बन्ध में प्रश्न पूछा गया। इकाई प्रतिनिधि श्री जर्नादन राय द्वारा यह अवगत कराया गया कि प्रस्तावित इकाई में लगभग 38 श्रमिक/कर्मचारियों की आवश्यकता होगी। प्रस्तावित इकाई के आस-पास के बेरोजगार लोगों को उनकी योग्यता के अनुसार रोजगार प्राप्त होगा। श्री राय द्वारा यह भी अवगत कराया गया कि प्रस्तावित परियोजना की कुल लागत रू0 380 लाख हैं। कार्पोरेट पर्यावरण जिम्मेदारी (सी0ई0आर0) कुल लागत का 2 प्रतिशत अर्थात् 7.6 लाख प्रतिवर्ष रूपये की धनराशि स्थानीय प्रशासन के परामर्श एवं देख-रेख में ग्राम विकास के कार्य जैसे हैण्ड पम्प, सोलर लाईट, स्कूलों की मरम्मत, मेडिकल की सुविधा के लिए

R.O.

[Signature]

प्राथमिक उपचार बाक्स की सुविधा, गांव की सफाई, पीने के पानी की सुविधा, शौचालय का निर्माण, रास्ते पर पौधा रोपण करना आदि कार्यों से खर्च किया जाना प्रस्तावित है।

श्री सतीश यादव क्षेत्र पंचायत सदस्य ग्राम- पहाड़पुर द्वारा यह प्रश्न पूछा गया कि दिव्यांगों के उपर कल्याण हेतु कितना खर्च किया जायेगा। उद्योग प्रतिनिधि श्री राय द्वारा पुनः अवगत कराया गया की प्रस्तावित परियोजना की कुल लागत रु0 380 लाख हैं। कार्पोरेट पर्यावरण जिम्मेदारी (सी0ई0आर0) कुल लागत का 2 प्रतिशत अर्थात् 7.6 लाख प्रतिवर्ष रूपये की धनराशि आस-पास के क्षेत्र में खर्च किया जायेगा।

श्री राजेश राय, ग्राम- मीरापुर, जनपद- देवरिया द्वारा यह जिज्ञासा की गयी कि प्रस्तावित इकाई के सम्बन्ध में हम लोगों को पर्याप्त जानकारी प्राप्त होने के पश्चात् एवं इकाई के द्वारा कहा पर और किस मद में पैसा खर्च किया जायेगा, इसकी जानकारी कैसे प्राप्त होगी। इकाई प्रतिनिधि श्री राय द्वारा अवगत कराया गया कि सी0एस0आर0 माध्यम से आवश्यकतानुसार सभी कार्य जिलाधिकारी महोदय की अनुमति/देख-रेख में किये जायेंगे।

श्री सर्वेश कुमार राय, ग्राम- भगवानपुर, जनपद- देवरिया द्वारा अपना मद रखते हुए यह अवगत काया गया कि प्रस्तावित इकाई के लगने से मुझे एवं आस-पास के लोगों को आपत्ति नहीं है तथा इकाई के लगने से आस-पास के लोगों रोजगार के अवसर प्राप्त होंगे।

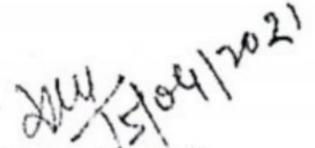
श्री बसंत यादव, ग्राम- पहाड़पुर, जनपद- देवरिया द्वारा कि परियोजना से गांव के विकास और नौजवानों को क्या लाभ होगा। श्री राय द्वारा यह उत्तर दिया गया कि 38 से 40 लोगों को योग्यतानुसार नौकरी पर रखा जायेगा एवं सी0एस0आर0 के माध्यम से गांव के विकास में खर्च किया जायेगा।

श्री आलोक चन्द, ग्राम- जिगनी बाजार, जनपद- देवरिया द्वारा यह अवगत कराया गया की प्रस्तावित इकाई के लगने से हम सभी सहमत है एवं मुझे कोई आपत्ति नहीं है।

उद्योग के परामर्शी एवं प्रोजेक्ट प्रोपेनेन्ट द्वारा उद्योग स्थापित के उपरान्त पर्यावरणीय घटकों पर पड़ने वाले प्रभावों के सम्बन्ध में अपना पक्ष प्रस्तुत करने उपरान्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा लोक सुनवाई पैनल के अध्यक्ष अपर जिलाधिकारी (वि0/रा0), देवरिया द्वारा उद्योग के स्थापना से पर्यावरणीय घटकों पर पड़ने वाले प्रभाव के बारे में अपना अभिमत व्यक्त करने हेतु अनुरोध किया गया। अपर जिलाधिकारी (वि0/रा0) द्वारा उपस्थित जन समुदाय को तत्क्रम में अवगत कराया गया। तत्पश्चात् क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा उपस्थित जन समुदाय को लोक सुनवाई में उपस्थित होने हेतु धन्यवाद ज्ञापित करते हुए अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही के समापन की घोषणा की गयी।


15-4-2021
(पंकज यादव)

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
गोरखपुर


15/04/2021

(उमेश कुमार मंगला)
अपर जिलाधिकारी (वि0/रा0)
जनपद देवरिया
(उमेश कुमार मंगला)
अपर जिलाधिकारी (वि0/रा0)
देवरिया

मेसर्स जे०के०एन० पूर्वांचल, सी०बी०डब्लू०टी०एफ० वर्क्स, ग्राम-पहाड़पुर, पोस्ट-गोठा, रसूलपुर, तहसील-देवरिया, जनपद-देवरिया के परिसर में प्रस्तावित कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटीज (सी०बी०डब्लू०टी०एफ०) यूनिट की स्थापना हेतु आयोजित लोक सुनवाई दिनांक 15.04.2021 के दौरान उपस्थित प्रतिनिधियों का विवरण।

क्र०सं०	नाम व पता	मोबाईल नं०	हस्ताक्षर
1	ADM(FIR) J.K. Nanda	9454417614	[Signature]
2	Pankaj Yadav, P.O., UPRCB	7839891824	[Signature]
3	Amir Hasamuddin U.P.P.C.B. G.K.P.	9456708609	[Signature]
4	K.J. Singh U.P.P.C.B. G.K.P.	7839891975	[Signature]
5	[Signature]	9455947223	[Signature]
6	[Signature]		[Signature]
7	Dr. R.K. Sinu UPRCB G.K.P.	9415264217	[Signature]
8	Vijay Singh J.K.P. UPRCB G.K.P.	8297081764	[Signature]
9	Sury Kr. Nirmal (SBI)	8564856904	[Signature]
10	Ravi Arund, SBI, MEDICAL	8775958660	[Signature]
11	Dhruvman Rai	7992183400	[Signature]
12	Vijendra Kumar Rai	9565494778	[Signature]
13	Bhramar Singh	9358631085	[Signature]
14	S.K. Rai	9919496661	[Signature]
15	BISHVAMBHER RAI	8382838878	[Signature]
16	Rajesh Rai	8896948285	[Signature]
17	Laxman Parsoo	9670291941	[Signature]
18	Ishwar Yadav Sr	8381019944	[Signature]
19	[Signature]	7571997547	[Signature]
20	Ajay Kumar	9554718090	[Signature]
21			
22	[Signature]		
23	Poojeek Rai	9352182706	[Signature]
24	Basant Yadav	9838214182	[Signature]
25	[Signature]	7800163819	[Signature]
26	[Signature]	9838360836	[Signature]
27	[Signature]	-	[Signature]
28	[Signature]	-	[Signature]
29	[Signature]		
30	Dr. Seema An	941511600	[Signature]
31	Promod Kumar Vishwakarma	8896580270	[Signature]
32	Ravi Shankar	8896364086	[Signature]
33	Sonu Chaudhary	9415327472	[Signature]
34	[Signature]	7518134064	[Signature]
35	[Signature], Silkon Welfare Society	9415468337	[Signature]
36	[Signature]		
37	[Signature]		
38			

ANNEXURE-05

कार्यालय-मुख्य चिकित्सा अधिकारी, देवरिया

पत्र सं०-वी०एम० डब्लू०/11/2021

दिनांक 9/4 /2021

महोदय,

निदेशक
पर्यावरण निदेशक, उ०प्र०
वीनीत खण्ड-1, गोमतीनगर
लखनऊ-226010

विषय-कामन बायो मेडिकल वेस्ट ट्रिटमेन्ट फेसिलीटी मे०जे०के०एन० पूर्वांचल
सी०बी०डब्ल्यू०टी०एफ० वर्क्स ग्राम पहाड़पुर खसरा नं०-1006 में स्थापना के
सम्बंध में-

File No.-5790/Proposal No.-SIA/UP/MIS/55933/2020

महोदय,

आपके पत्र सं०840/पर्या/सामान्य/2020 के सम्बंध में आपको सूचित करना है कि देवरिया जिले में तथा देवरिया जिले के 135 किमी० की रेडीयस में कोई भी सी०बी०डब्ल्यू०टी०एफ० यूनिट कार्यरत नहीं है।

ग्राम पहाड़पुर, देवरिया जिला में सी०बी०डब्ल्यू०टी०एफ० की स्थापना उपयुक्त होगा तथा फीजीवील होगा जिससे 48 घन्टे में वायोटेस्ट का निस्तारण नियमानुसार हो सकेंगा।

भवदीय

डॉ० आलोक पान्डेय
मुख्य चिकित्साधिकारी
देवरिया

✓ प्रतिलिपि-क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियन्त्रण बोर्ड
गोरखपुर

भवदीय

डॉ० आलोक पान्डेय
मुख्य चिकित्साधिकारी
देवरिया